

Testing not enough: Govt sounds Kumbh caution

10-20 PILGRIMS BEING DETECTED COVID POSITIVE EVERY DAY: REPORT

RUCHIKA CHITRAVANSHI
New Delhi, 21 March

The health ministry has asked the Uttarakhand government to step up Covid testing and set up early warning systems to control the spread of the virus as the state prepares to organise the Mahakumbh Mela amid rising Covid cases in the country.

The religious event, one of the largest human congregations in the world, starts from April 1.

India recorded the highest single-day spike since late November of over 43,000 Covid cases on Sunday. More than 12 states have shown a surge in Covid cases during the past few weeks. Lok Sabha Speaker Om Birla tested positive for the virus on March 19 and was admitted to Covid centre at the All India Institute of Medical Sciences.

Health Secretary Rajesh Bhushan said pilgrims expected to visit Haridwar during the event could be from these states and could potentially lead to an upsurge in cases among the local population.

Bhushan wrote to the chief secretary of Uttarakhand, drawing his attention to the inadequate daily testing numbers in Haridwar — 50,000 Rapid Antigen Tests and 5,000 RT-PCR tests. Bhushan said these numbers were “not enough to effectively offset the huge number of expected pilgrim footfall”.

The report of the central team that visited Haridwar to review medical care and public health arrangements for the religious event said 10-20 pilgrims and 10-20 locals were being detected Covid positive every day. “This positivity rate has the potential to rapidly turn to an upsurge in cases, given the expected large footfall during Kumbh,” the ministry said.

A high-level central team led by S K Singh, director, National Centre for Disease Control (NCDC); along with S K Jain, additional director; and Meera Dhuria, deputy director, NCDC; and other members were deployed to review preparations ahead of the event on March 16-17.

HIGHEST SINGLE-DAY SPIKE OF OVER 43K CASES SINCE LATE-NOV



SCENE FROM A SUNDAY LOCKDOWN: A street in Jabalpur on Sunday. Amid rising cases, the Madhya Pradesh government has announced a lockdown in Bhopal, Indore, and Jabalpur every Sunday till further orders

PHOTO: PTI

LURKING DANGER

83% of new cases reported in six states	
Maharashtra	27,126
Punjab	2,578
Kerala	2,078
Karnataka	1,798
Gujarat	1,565
Madhya Pradesh	1,308

Source: Health ministry

The ministry advised the state to “follow scrupulously the SOPs issued by the Centre, increase awareness of self-reporting, especially among the local population, in case of symptoms suggestive of Covid-19”.

The local authorities have to enhance testing in potential high transmission areas and continue periodic testing of frontline workers before and after “auspicious *snan* (bathing) days of the Kumbh”.

In case there is a surge in cases or any super-spreader event, the state has to promptly send samples for genome sequencing in consultation with the NCDC. More than 80 per cent of the

Vardhan: 45 mn doses administered in India

More than 60 million doses of Covid-19 vaccine have been sent to 76 nations, while 45 million doses have been administered to beneficiaries in the country till now, Union Health Minister Harsh Vardhan said on Sunday. He also called for making the vaccination drive a *Jan Aandolan* (mass movement).

PTI

new cases recorded as of Sunday morning were from six states.

Maharashtra, Punjab, Karnataka, Gujarat, and Madhya Pradesh accounted for 77.7 per cent of the new cases in the past 24 hours as of Sunday. As many as 197 deaths were reported in the past 24 hours. Six states accounted for 86.8 per cent of the new deaths. Maharashtra saw the maximum casualties with 92 deaths.

A survey by LocalCircles said 52 per cent citizens believe the risk of new coronavirus variants leading to a strong second wave is high. So far, the government has detected 400 cases with UK, South Africa, and Brazil variants in the country.

NHAI rebuffs NITI Aayog on asset monetisation demand

Says call on monetising projects taken by independent investment manager

MEGHA MANCHANDA & NIKUNJ OHRI
New Delhi, 21 March

The National Highways Authority of India (NHAI) has turned down NITI Aayog’s request to expand its monetisation portfolio, as the authority intends to leave that decision to an investment manager.

NITI Aayog and the department of investment and public asset management (DIPAM) had asked the NHAI to proactively identify assets, and the mode for monetisation, after the authority showed reservation on the number of projects it could monetise.

NITI Aayog had asked the NHAI to explore more models for monetisation other than the infrastructure investment trust (InvIT) route.

The NHAI is said to have statted, in discussions with the NITI Aayog, that it can monetise about 7,000 km over the next four years. The planning body asked it to proactively identify more assets that could be monetised.

“NITI Aayog wanted to know the number of projects to be offered for monetisation,



ROAD AHEAD

■ The ToT model in India has been developed to encourage private participation in the highways sector

■ In ToT, the concessionaire pays a one-time concession fee upfront

■ This enables the concessionaire to operate and toll the project stretch for the predetermined 30-year concession period

■ On August 3, 2016, the Cabinet authorised NHAI to monetise public-funded national highway projects that are operational and generating toll revenues for at least two years

■ Seventy-five operational highway projects have been identified for monetisation using the ToT model

the length and mode of construction of those contracts,” an official told *Business Standard*.

The NHAI had said the decision to monetise the projects, their length and the mode was taken by an independent investment manager.

“The investment manager is autonomous and cannot be seen as a government body by the international investor, for it decides the length of projects

to be offered,” the official said.

Central government ministries have been given a target of ₹2.5 trillion for monetising their assets over the next three years, starting 2021-22, which will be a part of the National Monetisation Pipeline. The target for the ministry of road, transport and highways has been set at ₹30,000 crore.

Union Finance Minister Nirmala Sitharaman, in her Budget speech, said the NHAI

Transfer NPAs to bad bank at book value: Panel

NIKUNJ OHRI
New Delhi, 21 March

A parliamentary panel has recommended that the stressed assets of banks must be transferred to the proposed bad bank at book value as the more time such assets are left on the lenders’ balance sheet the more is the prospect of their value eroding.

The Parliamentary Standing Committee on

Finance said the bad bank, which will be owned by both public and private sector banks, will help in saving time and avoiding delays in resolving sourced loans through consolidated decision making.

The Union Budget 2021-22 proposed setting up an asset reconstruction and asset management company led by banks to take on and consolidate the existing stressed debt, which would manage and dis-

pose the assets to alternate investment funds.

The panel urged the Reserve Bank of India to clearly define every step of the procedure to remove any ambiguity or discretion from the banks’ side. “...RBI can play an instrumental role in success of Bad Bank if they issue an order or notification which makes the entire process crystal clear, defining each step of the procedure, thus removing

any ambiguity or discretion from the bank’s side,” said the panel, headed by BJP MP Jayant Sinha.

A regulatory intervention at this stage will further streamline and add more pace to resolution of stressed assets, the report said. “The RBI needs to demonstrate why their proposed rules for loss transfer to the ARC-AMC is in fact the best approach,” the panel said in its report.

NOTICE

Notice is hereby given that the shareholders of M/s. Mundhra Fiscal Services Private Limited, (the Company), a Company incorporated under the Companies Act, 1956 (CIN No: U65923MH1990PTC299559) having its Registered Office: 703, Meadows, "Sahar Plaza Complex", Andheri Kurla Road, Andheri (E), Mumbai, Mumbai City, Maharashtra - 400059, and having Certificate of Registration bearing No. N-13-02259 obtained from the Reserve Bank of India as non-deposit taking Non-Banking Financial Company, propose to transfer control and management of the Company through the sale of shares to Mr. Shivaji Bhagwanrao Jadhav, Mr. Amit Shivajirao Jadhav and M/s. Shradha Energy and Infraprojects P Ltd who are transferees of shares and control of management to Mr. Shivaji Bhagwanrao Jadhav and Mr. Amit Shivajirao Jadhav who are proposed new directors and to Mr. Arun Kumar Goenka who is existing Director and accordingly the Reserve Bank of India, vide its letter No. DOS.CO.RSG No. 363/02.13.001/2020-21 dated 18th March, 2021, has kindly accepted to the request made by the Company for prior approval in terms of Circular No. DNBS (PD) CC No. 065/03.10.001/2015-16 dated July 9, 2015.

Reasons for the transfer of ownership and control are to scale up, expand and enlarge the existing activities of the company.

The Company is registered as Non-Deposit taking company and do not propose to accept public deposits either before or after transfer of ownership and control. No public deposits are pending as on the date of this notice. Any clarifications / concerns / grievances / objections in this regard may be addressed to the Department of Non Banking Supervision, Reserve Bank of India, Regional Office, 3rd Floor, RBI Building, Opp. Mumbai Central Railway Station, Byculla, Mumbai - 400008, and also to Company Registered Office within 30 days with a copy marked to the following address:

Mr. Shivaji Bhagwanrao Jadhav, "Shradha House", CTS No. 1206A/1, Plot No. 887-A, Shirole Road, Off J.M Road, Shivajinagar, Pune - 411004

The Company is having a valid certificate of Registration as issued by the Reserve Bank of India. However, the Reserve Bank of India does not accept any responsibility or guarantee about the present position as to the financial soundness of the Company or for the correctness of any of the statements or representations made or opinions expressed by the Company and for repayment of deposits/discharge of liabilities by the Company.

For Mundhra Fiscal Services Private Limited

Sd/-	For Transferor	For Transferee
(Arun Kumar Goenka)	Sd/-	Sd/-
(Director)	(Sunita Goenka)	(Shivaji Bhagwanrao Jadhav)

Date : 19.03.2021

POLYPLEX CORPORATION LIMITED
CIN: L25209UR1984PLC011956
Regd. Off.: Lohia Head Road, Khatima, Distt: Udham Singh Nagar-262308, Uttarakhand
Corporate Off.: B-37, Sector-1, Noida- 201 301, Distt: Gautam Budh Nagar, Uttar Pradesh
Website: www.polyplex.com

NOTICE

In terms of the SEBI Circular No.: SEBI/HO/MIRSD/DOS3/CIR/P/2018/139 dated November 8, 2018, read with SEBI Circular No.: SEBI / HO / MIRSD / RTAMB / CIR / P / 2020 / 236, dated December 02, 2020 and Regulation 40 and Schedule VII of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 with respect to standardized norms for transfer of securities in physical mode, the company hereby gives notice that the following request(s) for registration of share transfer/issue of shares in demat form have been received by the Company: -

Folio No.	Name of the Transferor/ Registered Shareholder	Name of the Transferee	No. of Shares	Distinctive No. From	Distinctive No. To	Certificate No.
2937	IFCI Limited, New Delhi	Mr. Kuldeep Kumar Mehta, r/o Noida	600	3005571	3006170	46263 to 46268
31745	Mr. Vishesh Jhalani r/o Udhampur, J&K / Gurgaon	Mr. Kuldeep Kumar Mehta, r/o Noida	100	4611571	4611670	54553
19680	Mr. Hiralal K Bakshi, r/o Mumbai	Mr. Animesh Dwivedi, r/o Mumbai	100 100 300	3678671 4056671 4056771	3678770 4056770 4056870	11443 15223 15224
20442	NDA Securities Limited, New Delhi	Mr. Nand Lal, r/o New Delhi	100 100 100	10952601 10952700 32995400	10952700 32995699 32995699	75442 108119 108119

Any person who has any interest or claim in these shares should lodge a claim with the Company at its Registered Office or with its RTA viz: KFIN Technologies Private Limited, Selenium Building, Tower-B, Plot No.-31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad-500032 within 30 days from the date of publication of this notice. If no objection is received within the said period as mentioned above, the Company would without any further intimation, shall proceed to transfer the above shares as per the applicable/prescribed laws/guidelines/rules/regulations.

This notice is also being posted at on the website of the Company at www.polyplex.com as well as furnished to BSE Limited www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com as a corporate announcement.

For Polyplex Corporation Limited
Sd/-
Ashok Kumar Gurnani
Company Secretary

Place : Noida
Date : 19/03/2021

PUBLIC ANNOUNCEMENT (FORM A)	
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF KAPICO MOTORS INDIA PRIVATE LIMITED RELEVANT PARTICULARS	
1. Name of the Corporate Debtor	KAPICO MOTORS INDIA PRIVATE LIMITED
2. Date of Incorporation of the Corporate Debtor	09.06.2006
3. Authority under which Corporate Debtor is incorporated/registered	The Registrar of Companies, Chennai
4. Corporate Identity No./Limited Liability Identification No of Corporate Debtor	U50101TN2006PTC060174
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Old No. 197, New No.309, Poonamallee High Road, Kilpauk, Chennai 600010.
6. Insolvency Commencement date in respect of Corporate Debtor	28.01.2021 (Order copy through Email communication received on 19.03.2021)
7. Estimated date of closure of insolvency resolution process	15.09.2021
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	KANNAN SAMBASIVAM Regd.No. IBB/I/PA001/IP-P00755/2017-2018/11287
9. Address and email of the Interim Resolution Professional, as registered with the Board	"Skyline Castle" 27, Abdul Razack Street, Saidapet, Chennai – 600015. eMail: charitharthkannan@gmail.com
10. Address and email to be used for correspondence with the Interim Resolution Professional	"Skyline Castle" 27, Abdul Razack Street, Saidapet, Chennai – 600015. eMail: charitharthkannan@gmail.com
11. Last date for submission of Claims	02.04.2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A 1. 2. 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link:.....NIL Physical Address: NIL

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the KAPICO MOTORS INDIA PRIVATE LIMITED on 28.01.2021, order copy received through Email on 19.3.2021

The creditors of KAPICO MOTORS INDIA PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02.04.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
CA KANNAN SAMBASIVAM
Place: Chennai REGD. NO. IBB/I/PA001/IP-P00755/2017-18/11287

SALE OF ASSETS
UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016
E-Auction Sale Notice

MK CABLES AND CONDUCTORS PVT.LTD.
(CIN: U40109TN2007PTC063386)
- IN LIQUIDATION announces sale of
Plant and Machinery and Others on
"As is where is basis", "As is what is basis", "Whatever there is basis" and
"Without recourse basis"

DESCRIPTION OF THE ASSET	RESERVE PRICE* (Rs.)	EARNEST MONEY DEPOSIT (Rs.)
LOT 1: (At Gummidipoondi Chennai) Plant and Machine, Spares, Raw Material, Stores and Consumables situated at Plot No: D16(N), 1 st SIPCOT Industrial Complex at Gummidipoondi, Chennai 601 201	80,00,000	8,00,000

*Reserve Price is exclusive of GST.

GST on Assets mentioned above@ 18% will be charged in addition to the Reserve Price.

E- Auction Date: 13/04/2021 (Time: 11:00 AM 01:00 PM)

Last date for Submission of EMD: 08/04/2021 (Before 4:00 PM)

Bid increment Value: Rs.1,00,000/- per LOT.

VISIT: <https://ncltauction.auctioneer.net/> to know about the details of the Auction. Also download the Process Memorandum and sale notice to know the terms and conditions of the auction.

For E-Auction Detail Contact:
Mr. Praveen Thevar, Mobile No: +91 97227 78828
RAMAKRISHNAN SADASIVAN, Liquidator
MK Cables and Conductors - In Liquidation
IBBI/PA-001/IP-P00108/2017-18/10215

Address: Old No 22, New No 28, Menod Street, Purasawalkam, Tamil Nadu, Chennai 600007.
Phone No: 9444455982 E-Mail id: sadasiivan.rjp@gmail.com
Alternate E-Mail Id: sadasiivan@gmail.com

PLACE: Chennai , DATE : 22.03.2021

Sd/- Liquidator of
MK Cables and Conductors Private Limited

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No Air Charge

DHFL
Chennai Branch
Regional Office: Kalpalathika Towers, Old no - 24 , New no - 36, 4th Floor, Dr.Ambedkar Road, (Ashok Nagar Main Road) Kodambakkam, Chennai - 600 024. Ph: 044-2480 7409 R.Radha : 99621 99969 / C.SivaKumar: 91500 70077

DEWAN HOUSING FINANCE CORPORATION LIMITED
E-Auction Sale Notice-Subsequent Sale

Pursuant to possession of the secured asset mentioned hereunder by the Authorized Officer of Dewan Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act) for the recovery of amount due from borrowers, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the physical possession, on 'As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis', Particulars of which are given below:

Sl. No.	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount in (Rs.)	Reserve Price (RP) In(Rs.)	Earnest Money Deposit (As on 18-03-2021)	Total Loan Outstanding (As on 18-03-2021)
1	(Loan Code No. 00006216 Chennai Branch Srinivasan S (Borrower) Gandhimathi S (Co Borrower)	26-07-2019 For Rs. 1957310 /-	Rs. 21,40,000/-	Rs.21,14,000	Rs. 23,79,231/-
2	(Loan Code No. 00004748 Chennai Branch Dhanam H (Borrower)	28-08-2019 For Rs. 303509 /-	Rs. 38,50,000/-	Rs.3,85,000	Rs. 37,05,372/-

Description of the Immovable property: All that part and parcel of the property bearing Plot No. A (southern portion), Situated in Survey No. 660 (part), T.S.No. 2/11, having plot area 900 sq.ft, Theepanchiamman Nagar, Kallikuppam, korattur, Chennai, Tamil Nadu - 600080 and bounded on the North by – Plot No.A, South by – Plot no.B, East by – S.No.659, West by – Plot No.73.

Auction is being held on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", and "WHATEVER IS THERE IS BASIS" and will be conducted "Online". Bidders may go through the website of our Sales & Marketing and e-Auction Service Provider, NexXen Solutions Private Limited (NexXen) i.e. <https://DisposalHub.com/DHFL> for bid documents, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted online. 2. All the intending purchasers/bidders are required to register their name in the Web Portal mentioned above as <https://DisposalHub.com> and generate their User ID and Password in free of cost of their own to participate in the e-Auction on the date and time aforesaid; 3. For any enquiry, information, support, procedure, Inspection of the Property and online training on e-Auction, the prospective bidders may contact the Client Service Delivery (CSD) Department of our Sales & Marketing and e-Auction Service Partner M/s. NexXen Solutions Private Limited, through Tel. No.: 0124 4233333. Mobile No.: +91 9810028926 E-mail ID: csd@disposalhub.com; 4. To the best of knowledge and information of the Authorised officer, there is no encumbrance in the properties. However, the intending bidders may inspect the property and its documents from 11:00 AM to 04:00 PM on 23/03/2021- 13/04/2021 or any other date & time with prior appointment and they should make their own independent inquiries regarding the encumbrance, title of properties put in e-Auction and claims/rights/affecting the property prior to submitting their bid. The property is being sold with all the existing and future encumbrances whether known or unknown to DHFL. The authorised officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues; 5. For participating in the e-Auction, intending purchasers/bidders will have to submit/upload in the Web Portal (<https://DisposalHub.com/DHFL>) the details of payment of interest-free refundable Earnest Money Deposit (EMD) of the secured asset as mentioned above by way of Demand Draft in favour of Dewan Housing Finance Corporation Limited "or" DHFL, along with self-attested copies of the PAN Card, Aadhaar Card, Residence Address Proof, Board Resolutions in case of company and Address Proof on or before 10.30 AM of 15th April, 2021; 6. Date of e-Auction for the Properties is/are conducted on 15-04-2021 at the web portal (<https://DisposalHub.com/DHFL>) from 1:00 PM to 02:00 PM with unlimited extensions of 5 Minutes on each bid. 7. The successful bidder shall have to deposit Twenty Five Percent (25%) of the Bid Amount (less EMD) immediately on the same day or not later than next working day, as the case may be, without fail and EMD shall be adjusted towards twenty five percent (25%) of the bid amount immediately, on the sale being knocked down in his favour. In case of default in deposit of twenty five percent (25%) of the bid amount as stated above, the EMD will be forfeited and the property shall forthwith be sold again. 8. The successful bidder shall deposit the balance seventy five percent (75%) of the bid amount within 15 days of the sale or such extended period as agreed upon in writing by the Authorized Officer/Secured Creditor at his discretion. In case of any default in depositing the amount within the stipulated period, the bid will be forfeited as per sub Rule (5) of Rule (3) of Security Interest (Enforcement) Rules 2002 and the property shall be resold and the defaulting purchaser will forfeit all his/her claims to the property or to any part of the sum for which it may be subsequently sold. 9. At any stage of the e-Auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or postpone the e-Auction without assigning any reason therefor and without any prior notice. In case any bid is rejected, Authorised Officer can negotiate with any of the rendered or intending bidders or other parties for sale of property by Private Treaty; 10. The Successful Purchaser/ Bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law; 11. The Borrower(s)/Mortgagor(s)/Guarantor(s), who are given 15 DAYS SALE NOTICE UNDER THE SARFESI ACT, 2002 (as per the revised guidelines in the Gazette of India notification dated 03/11/2016) from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. If the borrower(s)/ guarantor(s)/ mortgagor(s) pays the amount due to the Secured Creditor, in full before the date of sale, auction is liable to be stopped. 12. The sale shall be subject to rules/conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, as amended from time to time; 13. No person other than the intending bidder/offers themselves, or their duly authorized representative shall be allowed to participate in the e-Auction/sale proceedings. Such Authorization Letter is required to submit along with the Bid Documents; 14. Please note that failure of Internet connectivity due to any reason whatsoever (it may be) shall be sole responsibility of bidders and neither DHFL nor NexXen shall be responsible for these unforeseen circumstances. However, it is requested to the Bidder(s) not to wait till the last moment to quote/improve his/ her Bid to avoid any such complex situations.

Place : Chennai , Date : 22.03.2021 Sd/- Mr.S.ARUMUGAM(Authorised Officer), For Dewan Housing Finance Corporation Limited